

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 20123 of 2017

[Arising out of Order-in-Appeal No. MLR-EXCUS-000-APP-043/2016-17 dated 28.11.2016 passed by the Commissioner of Central Excise (Appeals), Mysore]

Our Lady of Miracles Church

Milagres, Hampankatta,
Mangalore - 575 001

Appellant(s)

VERSUS

**Commissioner of Central Excise,
Customs and Service Tax
Mysore**

S1-S2, Vinaya Marga
Siddhartha Nagar
Mysore - 570 011

Respondent(s)

APPEARANCE:

None appeared for the Appellant

Shri Akshay Kumar, Superintendent (AR) for the Respondent

**CORAM: HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)
HON'BLE MR. PULLELA NAGESWARA RAO,
MEMBER (TECHNICAL)**

FINAL ORDER NO. 20317/2025

DATE OF HEARING: 12.03.2025

DATE OF DECISION: 12.03.2025

PER: DR. D.M. MISRA

None appeared for the appellant. Learned AR for the Revenue submitted that the appellant has availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and Discharge Certificate in Form-4 has also been issued by the Designated Committee,

Service Tax Appeal No. 20123 of 2017
which is placed on record. Consequently, the present appeal is
dismissed as deemed to have been withdrawn.

(Dictated and pronounced in open court)

(D.M. MISRA)
MEMBER (JUDICIAL)

(PULLELA NAGESWARA RAO)
MEMBER (TECHNICAL)

Iss/Gm